

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-210
IB-807/ND/2020

IN THE MATTER OF:

OMNI DISTRIBUTORS

Vs.

KARN LAMINATORS PRIVATE LIMITED

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 17.12.2020

CORAM:

SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Suraj Sharma

For the Respondent :

ORDER

Heard the submission made by the authorized representative of the Operational Creditor who is directed to get an affidavit signed from his client in compliance of Section 9(3)(c) of the Code and also give a clear statement that the goods have supplied and money has not been received in bank account and that goods have never been defective or any deficiency of service has been pointed out and there is no dispute that is pending of any nature before any court or forum. Let this affidavit be filed on or before 21.12.2020. Let this matter be posted on 24.12.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)